

कह सकता। कभी कभी छपर जरा भी सख्त के बात बाल कोई सुवाई बहाल उक रहा है तो पार्लियामेंट के लिये यह कहना मुश्किल हो जाता है कि बलबोधाव हो रहा है या नहीं। इतिहासकन हो जाता है। लेकिन जब यह बार बार होता है तो इसे इतिहासक नहीं जान कर करना कहा जाता है। दोनों मिले होते हैं। लेकिन ये धावे भिगत में बहुत दूर चले जाते हैं। मे बयैर हरिकामत किसे यह कही कह सकता कि ये जैट बाम्बर ये या नहीं।

**Shri Tyagi:** Was it a military aircraft or a civilian aircraft?

**Shri Jawaharlal Nehru:** I imagine these are mostly military aircraft

**Shri Hem Barua:** Excepting the pointing out of the number of occasions that Pakistan had violated our air space to re-inforce our argument against the Canberra incident, may I know whether the Government has taken it up very seriously with the Pakistan Government and if so, what is the form that the seriousness of our Government has taken except the formal protests?

**Mr. Speaker.** It is the same question excepting the word 'serious', but for that I do not find any difference (*Interruptions*) Order, order The hon Members want to know whether we have received any reply to any of these protests which have been lodged?

**Shri Jawaharlal Nehru.** Sometimes the reply comes denying it, it is usually there

**Shri Hem Barua:** This incident of violation of air-space is put in as an argument against the Canberra incident I just want to know whether these violations were treated in an isolated way and protests were made in isolated cases, apart from putting them together as our Defence Minister did when he argued against the Canberra incident?

**Mr. Speaker:** For everyone there is a protest; that is what the hon lady Minister said

#### Training of Teacher Administrators

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\*100 { **Shri E. C. Majhi:**  
**Shri Sebahati Hazra:**

Will the Minister of Labour and Employment be pleased to state

(a) the number of Teacher-Administrators who have completed their training so far,

(b) how the selection of these teachers for training was made, and

(c) whether all the Teacher-Administrators who were trained last year have been posted by now?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) 57

(b) By competition and also nomination by the All India Organisation of Workers

(c) Yes Nominees of the All India Workers' Organisations have however gone back to their respective Organisations after training

**Shri E. C. Majhi** Where is the centre for the training of teacher administrators and what is the duration of the training period?

**Shri Abid Ali:** Six months

**Mr Speaker** Where is the centre?

**Shri Abid Ali:** Bombay

**Shri Muhammed Elias.** How many teachers are being trained and how long will it take to complete their training?

**Shri Abid Ali:** The Bombay training centre has completed its course The next one will be started in Calcutta next month

**Shri K. N. Pandey:** May I know when the next batch is going to be trained and whether they are going to be trained in Bombay or Calcutta? How many trainees are going to be taken in?

**Shri Abid Ali:** The duration is six months and the next batch will be trained in Calcutta. The number will be about 45

**Shri Subodh Hanada:** How many candidates are recruited from outside the market? May I know whether these candidates are recruited directly or through competitive examinations?

**Shri Abid Ali:** 43 were taken on the basis of selection and 15 were from trade union organisations

**Shri Dige:** May I know the number of Scheduled Castes and Scheduled Tribes candidates selected for the training?

**Shri Abid Ali:** I want notice

**Shri Tangamani:** May I know

**Mr. Speaker:** We go to the next question, I have allowed a number of questions

**Shri Tangamani:** That is a different question

**Mr. Speaker:** I cannot allow any number of questions on each question

**Shri Tangamani:** It relates to this question

**Mr. Speaker:** The hon Member must resume his seat. There is no meaning in going on interrupting like that. I have allowed a number of questions. Next question.

#### Demands of Domestic Servants

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\*160. { **Shri Vajpayee:**  
**Shri Harish Chandra Mathur:**  
**Shri D. C. Sharma:**  
**Shri N. E. Munisamy:**  
**Shri Khushwaqt Bai:**  
**Shri Panigrahi:**

Will the Minister of Labour and Employment be pleased to refer to the statement made by him on the 26th March, 1959 and state how Government propose to implement their assurance regarding the various demands of domestic servants for

regulating the conditions of their work and employment?

**The Deputy Minister of Labour (Shri Abid Ali):** The matter was discussed at the meeting of the Informal Consultative Committee held on 29-4-1959. The consensus of opinion among the Committee members was that it was not practicable to have any law to regulate the working conditions of domestic workers. The Indian Labour Conference which considered the question last week was also of the same view. The conference approved a pilot scheme for setting up a special employment office in Delhi for the benefit of Domestic Servants with a Welfare Officer attached to it. Steps are being taken to implement this recommendation.

**Shri Vajpayee:** May I know if this question of framing a law to govern the service conditions of domestic servants has been referred for the opinion of the States, and, if so, how many States are in favour of such a central legislation?

**Shri Abid Ali:** Except the State of Assam, all State Governments are against it.

**Shri Vajpayee:** May I know if employment officers will be appointed in other places also?

**Shri Abid Ali:** No, Sir, not at present.

**Shri S. M. Banerjee:** The hon Deputy Minister just now stated that this was discussed at a meeting of the Informal Consultative Committee. May I know whether certain recommendations made by the Informal Consultative Committee were discussed at the 17th Labour Conference; and, if so, what minimum steps have been taken to mitigate the hardships of the domestic servants?

**Shri Abid Ali:** The views expressed at the meeting of the Informal Consultative Committee were placed